

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-197(PB)/2019

IN THE MATTER OF:

Mr. Arunachalam Karthikeyan & anr. Applicant/petitioner

v.

Today Homes Noida Pvt. Ltd. Respondent

Under Section 7 of IBC.

Order delivered on 25.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Applicant/petitioner: Ms. Jyoti AC, petitioner in person

For the respondent -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 07.02.2019.

Process dasti.

List the matter on 07.02.2019.

-Sd/-

(M. M. KUMAR)
PRESIDENT

-Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)